

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-504
Appeal-281/252/ND/2023

IN THE MATTER OF:

Income Tax Officer, Ward 25(3), New Delhi

.....Applicant

Vs.

Roc (M/s. Trade Wise Info Pvt. Ltd.)

.....Respondent

SECTION

U/s 252

Order delivered on 03.07.2024

CORAM:

SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)

Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Puneet Rai, SSC, Mr. Ashvini Kr, Mr. Rishabh
Nangia, Mr. Nikhil Jain, Advs.

For the Respondent :

For the RoC : Mr. Aakash Sharma, Adv.

ORDER

Ld. Counsel on behalf of the Income Tax Department is present and submitted that in terms of order dated 24.01.2024, they have served the Respondent through publication and the proof of service is now available on the e-portal of the Tribunal. No one is present on behalf of the Respondent (other than RoC). Ld. Counsel on behalf of the RoC is present. In the interest of justice, one more opportunity is given to the remaining Respondents to appear and file their response. Ld. Counsel on behalf of the Income Tax Department

also sought time to file assessment order and demand notice. List the matter on **21.08.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)